

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

17.05.2012

OA No. 310/2012 with MA 138/2012

Mr. P.N. Jatti, Counsel for applicant.

MA No. 138/2012

Heard on MA filed on behalf of the applicant for seeking condonation of delay. Since the applicant has filed the representations dated 24.05.2011 and 21.07.2011 and the same has not been decided, the OA has been moved by the applicant. In the OA, the applicant has prayed that OA be disposed of with the direction to decide the representation filed by the applicant pending for consideration. In this case suo-moto is required.

Accordingly, the MA stands disposed of accordingly.

OA No. 310/2012

The applicant has filed this OA seeking for a direction to decide his representations dated 24.05.2011 (Annexure A/1) and 21.07.2011 (Annexure A/3).

Having heard the learned counsel for the applicant and on perusal of the documents on record, we direct the respondents to decide the representations of the applicant dated 24.05.2011 (Annexure A/1) and 21.07.2011 (Annexure A/3) by passing a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order.

If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

Anil Kumar
(Anil Kumar)
Member (A)

K. S. Rathore
(Justice K.S.Rathore)
Member (J)

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